

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309

IA - 674/2024

IN

IB-657/PB/2023

IN THE MATTER OF:

Indian Bank

.... Petitioner/Applicant

Vs.

Mr. Pranav Bansal

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 11.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Amod K Dalela, Adv.

For the RP : Mr. Rishabh Singh, Mr. S. Shiva, Adv.

For the Respondent : Mr. Vibhor Kapoor, Mr. Sujoy Datta, Mr. Jaspreet Singh, Adv.

ORDER

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Written submissions have been filed by the parties in compliance with the order dated 05.06.2024.

Order reserved.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)